

can be reported at this stage. However, as per its terms of reference, the Commission is expected to submit its Report within one year of the date of its appointment which was on 18.2.70.

Dispute Between Chinais and Kapadias of National Rayon Corporation

*45. SHRI SATYA NARAIN SINGH : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Company Law Board had to intervene in the dispute between Chinais and Kapadias of the National Rayon Corporation ;

(b) if so, the nature of dispute between these two groups ; and

(c) the reaction of Government thereto ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUTHANA REDDY) : (a) to (c) . The Kapadias have acquired substantial shareholding in National Rayon Corporation Ltd. and this started a struggle for control between the Kapadia Group and the Chirai Group. About 100 shareholders of the company applied to the Company Law Board under Section 250 of the Companies Act for restraining the voting rights of the shares held by the Kapadia Group. Three directors of the company also filed complaints under Section 409 of the Companies Act, 1956 to prevent changes in the Board of Directors. The Company Law Board after hearing the parties felt that further enquiry into the allegations was necessary with particular reference to the manner in which large blocks of shares had been acquired by the Kapadias, their associates, nominees and agents and has ordered inspection of certain companies belonging to the Kapadia Group in this connection. The matter is still pending before the Company Law Board.

Action for Violation of Licensed Capacity by Industrial Concerns

*46. DR. RANEN SEN :
SHRI INDRAJIT GUPTA :
SHRI YOGENDRA SHARMA :

Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether the question of action to be taken in respect of industrial concerns which have unauthorisedly exceeded their licensed capacity has been examined ; and

(b) if so, the decision taken thereon ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI DINESH SINGH) : (a) and (b) . The question of the action to be taken in respect of industrial concerns who have unauthorisedly exceeded their licensed capacity is still under examination of Government.

Linking of Bombay with Mangalore by Rail

*47. SHRI MADHU LIMAYE :
SHRI S.A. AGADI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether he has made any announcement for linking Bombay with Mangalore by Rail ;

(b) if so, the details of the announcement ;

(c) whether from the Defence point of view also this Rail link is not considered essential by Government ;

(d) whether it will be completed on top priority basis ; and

(e) if so, the approximate date of the completion of the project ?